

Annexure – 4

Name of the corporate debtor: Gwalior Bypass Project Limited; Date of commencement of CIRP: May 29, 2019; List of creditors as on: April 08, 2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted					Amount of claim not admitted	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC				
1.	ICICI Bank	L65190GJ1994PLC021012	11 June, 2019	1,44,33,94,307	1,44,33,94,307	Financial Creditor	1,44,33,94,307	No	20.81%	NIL	NIL	NIL	
2.	Assets Care & Reconstruction Enterprise Limited ²	U67100MH2007PLC174759	June 11, 2019	4,587,862,930	4,587,862,930	Financial Creditor	NIL	No	66.13%	NIL	NIL	NIL	
3.	Hyderabad Ring Road Project Private Limited	U45400DL2007PTC165824	27 June, 2019	101,78,47,123	100,90,00,000	Financial Creditor	NIL	Yes	N.A.	NIL	88,47,123	NIL	
4.	Era Infrastructure (India) Limited	U45200DL2007PLC169191	27 June, 2019	16,12,81,942	16,12,81,942	Financial Creditor	NIL	Yes	N.A.	NIL	NIL	NIL	
	Total			7,21,03,86,302	7,20,15,39,179		1,44,33,94,307					88,47,123	

²Claim assigned by Edelweiss Asset Reconstruction Company Ltd (EARCL) in favour of Assets Care & Reconstruction Enterprises Ltd (ACRE). EARCL has assigned and transferred the facilities availed by Adel Landmarks Limited (ALL) together with all underlying security interests and all their rights, title and interests in all agreements, deeds and documents in relation to or in connection with such facilities to ACRE (acting in its capacity as Trustee of the ACRE 162-Trust) vide Assignment Agreement dated February 07, 2025. EARCL submitted a claim based on a corporate guarantee given by the Corporate Debtor on May 03, 2018 against a loan availed by ALL in 2013 from ECL Finance Limited and subsequently assigned to EARCL. Such loan was recalled by EARCL on 2 July 2018, and subsequently the corporate guarantee was invoked on 10 July 2018. Pursuant to the order of the Hon'ble NCLT dated 29.11.2021 directing the Resolution Professional to consider the claim of EARCL, the Resolution Professional examined the claim documents submitted by EARCL in furtherance of its claim. Based on the review of the documents submitted by EARCL and certain documents that are publicly available, including the memorandum of association of the Corporate Debtor, the Resolution Professional could not admit the claim submitted by EARCL in the CIRP of GBPL. In this regard, EARCL filed an application before the Hon'ble NCLT challenging the rejection of the claim by the RP. The Hon'ble NCLT vide its order dated 17.09.2025 recorded that "As a ramification of the aforementioned order passed by Hon'ble NCLAT, the CoC itself needs to be reconstituted. Thus, when CoC itself need to be reconstituted...". Accordingly, the RP has admitted the claim filed by EARCL basis the Banker's Book Evidence and the CoC has been accordingly, reconstituted.